

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 659 & 660 OF 2018 IN**  
**DFR NO. 1731 OF 2018**

**Dated: 29<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Mahalaxmi TMT Pvt. Ltd. .... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umaphay  
Ms. R. Mekhala

Counsel for the Respondent(s) : Ms. Aanchal Arora  
h/f Mr. Buddy A. Ranganathan for R-1

Mr. Ashish Singh for R-2

Mr. Anand K. Ganesan for R-3

Ms. Deepa Chawan

Mr. Malcolm Desai for Tata Power

**ORDER**

Learned counsel, Mr. G.Umapahty, appearing for the Appellant submitted that affidavit of service in respect of Respondent Nos. 4 & 5 be filed by 30.05.2018.

**IA NO. 659 OF 2018**  
***(Application for leave to file Appeal)***

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondents.

In the light of the submissions made in the application and the reasons stated therein, IA being IA No. 659 of 2018, may kindly be accepted and leave to file the appeal may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and statement made in the Application, the same is accepted and leave to file the appeal is granted. The IA No. 659 of 2018 is allowed. Accordingly, the application stands disposed of.

**IA No. 660 of 2018**  
***(Application for Condonation of Delay in filing appeal)***

The learned counsel appearing for the Appellant, at the outset, submitted that there is 11 days' delay in filing the Appeal which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted, the delay may kindly be condoned in the interest of justice and equity.

We have heard learned counsel appearing for the Appellant and learned counsel appearing for Respondent Nos. 1 to 3 and Respondent No. 6.

Submissions made by the learned counsel appearing for the Appellant, and the learned counsel appearing for Respondent Nos. 1 to 3 and Respondent No. 6, as stated above, are placed on record.

After careful consideration of the reason assigned in the application, what emerged is that it has been explained satisfactorily and sufficient cause has been shown. The same is accepted and delay in filing the appeal is condoned. IA No. 660 of 2018 is allowed. The application stands disposed of as such.

Registry is directed to number the appeal and list the matter for admission on **30.05.2018**.

**(S. D. Dubey)**  
**Technical Member**

*Bn/kt*

**(Justice N. K. Patil)**  
**Judicial Member**